

Jharkhand Bijli Vitran Nigam Limited

(CIN: U40108JH2013SGC001702)

Regd. Office: Engineering Building, H.E.C., Dhurwa, Ranchi-834004, Email:-coml.rev@rediffmail.com/cecr2018@gmail.com

Letter No.. 6.1.5..../Ranchi

Date 17-05-2019

From,

Sunil Kumar Thakur,

Chief Engineer (Comml. & Rev.)

To,

The Secretary,

Central Electricity Regulatory Commission,

New Delhi.

E-mail :- <u>icra@cercind.gov.in</u>, <u>cerc.ra@gmail.com</u>

Sub:

Regarding Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment)

Regulations, 2019.

Ref:

Public Notice No. L-1/132/2013-CERC Dated 18-04-2019.

Sir,

With reference to the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019, please find below the comments related to clause 4.5(a) and (b):-

Any entity should be able to sustain the deviation from schedule by making the sign of its deviation from schedule changed or by remaining in the range of +/-10MW achieved for a single instance (can be momentary and should not be average of that particular time block) in the 13th time block upto 31.03.2020 or in the 7th time block after 01.04.2020.

It is requested to consider the above suggestion in the interest of all Power Entities.

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Chief Engineer (Comml. & Rev.)